

RESERVED

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD

Registration T.A. No. 922 of 1987

(W.P. No. 651 of 1985)

Vijay Singh Vs. Union of India & Others

Hon. S. Zaheer Hasan, V.C.

Hon. Ajay Johri, A.M.

(By Hon. S. Zaheer Hasan, V.C.)

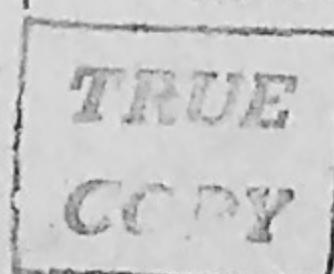
Writ Petition No. 651 of 1985 has been received on transfer to this Tribunal from the Hon. High Court of Judicature at Allahabad under Section 29 of the Administrative Tribunals Act XIII of 1985. The petitioner is a Shramik in the Indian Oil Corporation. He has filed this petition for a direction not to suspend him and not to take any action against him.

For want of notification under Section 14(2) of the Administrative Tribunals Act this Tribunal has no jurisdiction to decide this writ petition. So the file of the same be transmitted to the Hon. High Court of Judicature at Allahabad.

Vice Chairman *Sd/-*

Member *Sd/-* (A)

Dated the 31 Aug., 1987



D. S. DUBEY
(D. S. DUBEY) 119187
SECTION OFFICER
Central Administrative Tribunal
Allahabad.